

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

BEFORE REGISTRAR B. SUDHEENDRA KUMAR

Petition(s) for Special Leave to Appeal (Civil) No(s).11916/2005

H.S.I.D.C. LTD.

Petitioner(s)

VERSUS

M/S. ANUBHAV AUTO P. LTD. & ANR.

Respondent(s)

WITH

SLP(C) NO. 12833 of 2005

Date: 22/09/2006 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Ravindra Bana,Adv.

For Respondent(s)

Mr. M.A.Chinnasamy,Adv.

UPON hearing counsel the Court made the following

O R D E R

The records would show that notice to the common second respondent was sent by

Registered Post A.D. on 9.7.2005. However, neither A.D. Card nor unserved envelope has been

received back so far from the common second respondent. Therefore, I declare that there is

service of notice on the common second respondent in view of proviso to Sub-rule (5) of Rule 9 of

Order V of C.P.C. and Section 27 of the General Clauses Act.

Service is complete.

The common first respondent has filed counter. There is no appearance for the common second respondent.

Therefore, list the matters before the Hon'ble Court.

ndra Kumar)

(B. Sudhee

Registrar